Motion for Election to the [6 August, 2014]

II. A copy each (in English and Hindi) of the following papers, under Section 20 of the Protection of Human Rights Act, 1993:—

- (a) Special Report of the National Human Rights Commission on Silicosis.
- (b) Memorandum of Action Taken on the recommendations contained in above-said Report. [Placed in Library. *See* No. L.T. 23/16/14]

MOTION FOR ELECTION TO THE RUBBER BOARD

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY; THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move the following Motion:—

"That in pursuance of clause (e) of sub-section (3) of Section 4 of the Rubber Act, 1947 (24 of 1947) read with sub-rule (1) of Rule 4 of the Rubber Rules, 1955, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Rubber Board.

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE TOBACCO BOARD

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY; THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move the following Motion:—

"That in pursuance of clause (b) of sub-section (4) of Section 4 of the Tobacco Board Act, 1975 (4 of 1975), read with Rule 4(1) of the Tobacco Board Rules, 1976, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to serve as a member of the Tobacco Board constituted under the said Act."

The question was put and the motion was adopted.